

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Appeal No. 15/2025

In the matter of:

Vasant Kunj Residents Welfare

Association, Sector B, Pocket-1

.....Appellant(s)

Versus

MoEF & CC & Ors.

.....Respondent(s)

NDOH: - 30.01.2026

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Filed by:

New Delhi:

Dated: __.01.2026

Respondent Number 2, 3 and 4

 3 JAN 2026

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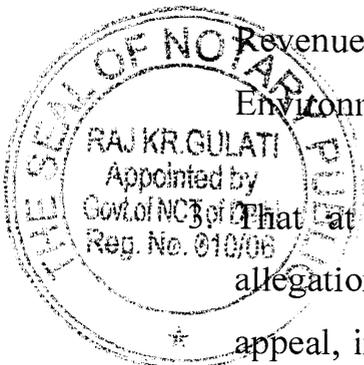
MoEF & CC & Ors..... Respondent(s)

RESPONSE ON BEHALF OF RESPONDENT NUMBER -2 (STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY-DELHI), 3 (STATE LEVEL EXPERT APPRAISAL COMMITTEE -DELHI) and 4 (DELHI POLLUTION CONTROL COMMITTEE).

I, Sanjay Vatts, Senior Environmental Engineer, Delhi Pollution Control Committee, 2nd Floor, Vikas Bhawan-II, Civil Lines, Delhi- 110054, do hereby solemnly affirm and state as under:

1. That, I am working as Senior Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That the present appeal was filed by appellant regarding assailing the Environmental Clearance dated 13.01.2025 granted by the Ministry of Environment, Forest and Climate Change (hereinafter "MoEF&CC") to Respondent No. 5 i.e. M/s R.R. Texknit LLP in respect of a Group Housing project at Khasra No. 1230/2, Sector-B, Pocket-1, Vasant Kunj, Part of Revenue Estate of Village Mehrauli, New Delhi under the provisions of Environment Impact Assessment ('EIA') Notification, 2006.

That at the outset, the answering respondents denies each and every allegation, assertion and submission made by the appellant in the present appeal, in so far as they relates to **State Environment Impact Assessment**



Authority-Delhi (R-2), State Level Expert Appraisal Committee -Delhi (R-3) and Delhi Pollution Control Committee (R-4).

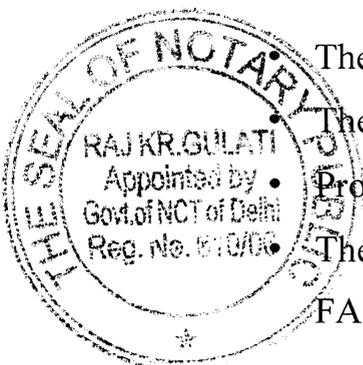
4. That as per the Government of India Notification No. S.O.1533 (E) dated 14 September, 2006, the Ministry of Environment, Forests & Climate Change, Government of India has to notify SEIAA and SEAC for Union Territories/ States. For Delhi the SEIAA/SEAC were notified by MoEF, GOI vide Notifications dated 30.07.2008, 5th August, 2011, 01st April 2015 and 6th Sept 2021. Fifth SEIAA and SEAC were notified on 09th October 2025 by MOEF&CC. The members and the Chairman of the SEIAA/SEAC hold the office for a fixed term of three years. True copy of the Notification dated 09 Oct 2025 by MOEF&CC constituting two above-mentioned Authorities is annexed hereto as **Annexure R-1.**
5. That thereafter, in terms of para 11 of the aforesaid Notification, The Government of NCT has notified (Delhi Pollution Control Committee) as Secretariat for SEIAA and SEAC for providing all financial and logistic support and facilities in respect of all the statutory functions of the above-mentioned authorities by notification dated 11th November 2025. True copy of the Notification dated 11 Nov 2025 by GNCTD is annexed hereto as **Annexure R-2.**
6. That after 05.09.2024, the matters relating to consideration of applications for grant of Environmental Clearance, which ordinarily would fall within the jurisdiction of above-mentioned authorities in relation to National Capital Territory of Delhi were dealt by Ministry of Environment, Forests and Climate Change, GOI.
7. That, as per records of the Respondent No. 3 following are the details of the project:

The total plot area of the project is 5353.61 sqm. ,

The proposed total built-up area is 25650 sqm.

Proposed ground coverage is 1517.99 sqm.

The Proposed FAR Area is 12,168.16 sqm and Proposed Total Non-FAR Area is 5,701.12 sqm.



[Handwritten signature]

- Total basement area will be 7,380.72 sqm. The total no. of Basements will be 3 nos.
 - Total no. of expected population will be 792 persons.
 - Total nos. of Units will be 74 (EWS DU's: 32 & CSPs: 32).
 - Total no. of towers will be 3 nos (3B+S+9, 3B+S+9, 3B+S+9). Max. building height will be 33.25 m..
 - Total power requirement will be 1022 KW which will be met by the BSES Rajdhani Power Limited. For power back up, 2 no. of GG sets of total capacity 1000 KVA (2x500 KVA) will be installed.
 - Total water requirement during construction phase will be 25 KLD, out of which fresh water will be 20 KLD and treated water will be 5 KLD which will be taken from Vasant Kunj STP. Fresh water requirement for domestic purposes will be 12 KLD and for Anti-smog guns will be 8 KLD.
 - Total water requirement during operational phase of the project will be 95 KLD which will be met by 57 KLD of fresh water from DJB and 38 KLD treated water from in house STP
8. That the DPCC is not issuing Consent to Establish/ Operate under Water Act, 1974, Air Act, 1981 for buildings housing residential apartments following the Judgment dated 23.01.2012 of the Hon`ble High Court of Delhi in LPA No. 895 of 2010 titled as "Delhi Pollution Control Committee vs Splendor Landbase Ltd. And others" wherein the High Court had taken a view that a CTE is not required for residential housing units.
9. That a physical inspection was conducted on 07/01/2026 and it was found that the project site is open piece of land with wind breakers. No construction work is going on.
10. That, in view of the above, the present status report may kindly be taken on record.

VERIFICATION




DEPONENT

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

3 JAN 2026

Verified at New Delhi on this ___ day of December, 2025.

[Signature]
DEPONENT



ATTESTED
[Signature]
NOTARY PUBLIC
GOVT. OF NCT OF DELHI

3 JAN 2026